

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**O.P. No. 1 of 2011**

**Dated : 5<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Tariff Revision**  
**(Suo-Motu action on the letter**  
**Received from Ministry of Power)**

**Counsel for the Amicus Curiae(s) : Mr. Buddy A. Ranganadhan**

**Counsel for the Commissions(s): -**

**ORDER**

The Deputy Chief Engineer, on behalf of the Forum of Regulators, is present. It is noticed that the Forum of Regulators has filed the Report dated 31.07.2013 as directed by this Tribunal.

We direct the Forum of Regulators to give all the copies of the Commissions to the Amicus Curiae counsel, so that the Amicus Curiae counsel would jointly submit a report and make further submissions to enable us to give further directions.

Post the matter on **02.09.2013**. In the meantime, Forum of Regulators will verify with reference to the State Commissions in which only one Member is there and whether it is functional or not and the provisions of the Act as well as the Regulations with reference to the number of Members to make the State Commissions functional.

**(V.J. Talwar) (Rakesh Nath) (Justice M. Karpaga Vinayagam)**  
**Technical Member Technical Member Chairperson**